

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

E.A. No.04/2023

In

Original Application No. 147/2021

IN THE MATTER OF:

Sh. Mahesh Chandra Saxena

... Applicant

VERSUS

The Chief Secretary, Govt. of

NCT of Delhi and Ors.

.... Respondents

NDOH:-28.08.2024

INDEX

S. NO.	PARTICULARS	Page No.
1.	Action taken Report of DPCC in view of the order dated 15.05.2024	1-3
2.	<u>Annexure-1.</u> Copy of letter dated 27.05.2024 issued to DJB.	4
3.	<u>Annexure-2.</u> Details of the EDC fund collected and utilized upto the F.Y. 2023-24	5-6

Filed by



Sr. Env. Engineer  
Delhi Pollution Control Committee

Date: 27<sup>th</sup> August 2024

Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

E.A. No.04/2023

In

Original Application No. 147/2021

IN THE MATTER OF:

Sh. Mahesh Chandra Saxena

... Applicant

VERSUS

The Chief Secretary, Govt. of

NCT of Delhi and Ors.

.... Respondents

ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN TERMS OF THE ORDER DATED  
15.05.2024.

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter related to Rain Water Harvesting System in NCT of Delhi on 09.02.2023.
2. That, in compliance to the order's passed by Hon'ble National Green Tribunal, DPCC has filed reports dated 04.01.2024 and 14.05.2024 through email, which are available in the records of this Hon'ble Tribunal.
3. That, this Hon'ble Tribunal considered the reports of DPCC on 15.05.2024 and following direction was passed:

*(a) The DPCC report reveals that in the sample there is presence of Ammonical Nitrogen and Total Dissolved Solids. Therefore, the design of RWH pits given by the DJB was defective. DPCC is directed to convey this fact with full particulars to the DJB within a period of one week and the DJB will duly examine the issue of defects in the design of RWH and if the design is found to*

*Handwritten signature*

*be defective then take appropriate corrective measures within a period of four weeks.*

*(b) Why the DPCC had floated the tenders for sample analysis when the DPCC itself has the lab with testing facilities?*

*(c) DPCC to disclose full particulars of the Environmental Compensation fund which has been collected and the manner it has been utilized till now?*

4. That, in compliance with the order dated 15.05.2024, DPCC has issued letter dated 27.05.2024 to Delhi Jal Board inter-alia providing the details of 176 residential societies of Dwarka w.r.t RWHSs, samples collected by the DPCC and findings thereon. Copy of the letter dated 27.05.2024 is enclosed herewith as ANNEXURE-I.
5. That, to ensure compliance of Hon'ble Tribunal order dated 05.01.2024 DPCC was required to submit analysis reports in four weeks' time. It is most respectfully submitted that during the month of January, Water Laboratory was not in a position to complete the entire exercise of sampling and analysis within the time period granted by this Hon'ble Tribunal i.e four weeks. And hence to meet the prescribed timelines, tender was floated to comply with the direction of Hon'ble NGT order dated 05.01.2024 in letter and spirit. In parallel, actions were also taken to engage more trained manpower and accordingly, in the first week of February 2024 technical manpower was engaged and sampling and analysis work of water samples was completed by DPCC laboratory itself. And the tender was cancelled. It is most respectfully submitted that DPCC had only employed all measures comprehensively to comply with the directions of this Hon'ble Tribunal.
6. That, the details of the amount of fund collected through Environmental Compensation (EC) is as under:-
- |                                   |                 |
|-----------------------------------|-----------------|
| Amount collected up to 31.03.2024 | - Rs. 105.70 Cr |
| Amount utilized up to 31.03.2024  | - Rs. 20.74 Cr  |

*Handwritten signature*

Details of the EDC fund collected and utilized up to the F.Y. 2023-24 is enclosed herewith as ANNEXURE-2.

7. It is most respectfully submitted that the present action taken report may kindly be taken on record.



Sr. Env. Engineer  
Delhi Pollution Control Committee

Date: 27/5/24

Place: Delhi

Annexure-1

BY SPEED POST/EMAIL



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
 visit us at : <http://dpcc.delhigovt.nic.in>

File No. DPCC/10/10/14/Leg-23/486-487

Dated: 27/05/2024

To,

**The Chief Executive Officer,**  
 Delhi Jal Board, GNCTD,  
 Varunalya, Phase-II, Jhandewalan, Karol Bagh,  
 New Delhi-110005

**Subject: Compliance of order of Hon'ble NGT order dated 15.05.2024 E.A. No. 04/2023 in OA No. 147/2021 titled as "Mahesh Chandra Saxena Vs. Chief Secretary, Govt. of NCT of Delhi & Ors."**

Sir,

Please find enclosed/attached herewith the order of Hon'ble NGT dated 15.5.2024 in EA No. 04/2023. Vide the said order, Hon'ble NGT has directed DPCC to convey the findings of sample analysis with full particulars to the DJB within a period of one week and the DJB will duly examine the issue of defects in the design of RWH and if the design is found to be defective then take appropriate corrective measures within a period of four weeks from the date of receipt of communication from the DPCC.

In view of the above, please find the details of 176 residential societies of Dwaraka, Delhi wrt RWHSs, samples collected by the DPCC and findings indicating presence of Ammonical Nitrogen, TDS, Faecal Coliforms. It implies that sewerage network in societies are inappropriately giving rise to the discharge of sewage/ waste water into the RWH systems and design/ service plans are defective. This is for necessary action by DJB as per the order of Hon'ble NGT.

Encl: As above

COPY TO - Master File, CMC-II

Incharge, CMC-II

**Dr. B.M.S. Reddy**  
 Senior Environmental Engineer  
 Delhi Pollution Control Committee  
 4th & 5th Floor, ISBT Building  
 Kashmere Gate, Delhi-110006

**Environment Compensation Received by DELHI POLLUTION CONTROL COMMITTEE from April 2015 to March, 2024**  
(Rs. in Lakh)

Sl.No.	Compensation	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	Total
1	Hospitals	53.00	1506.00	13.25	0.00	133.15	31.59	14.89	13.98	2.00	1767.86
2	Malls	36.00	6.00	7.00	0.00	0.00	0.00	0.00	0.00	0.00	49.00
3	Hotels	158.50	15.00	67.00	79.00	333.18	238.48	131.73	199.40	82.41	1304.70
4	Dust/Construction	108.65	144.75	201.91	283.26	242.46	152.03	309.42	278.33	99.28	1820.09
5	Waste Burning /Dumping (Leaves, Garbage, Solid Waste, etc.)	2.60	2.90	0.80	184.00	414.35	7.85	48.70	14.74	3.40	679.34
6	Plastic Bag	0.00	0.00	24.75	9.35	77.67	15.48	18.03	14.39	21.76	181.43
7	Dumping Malba in Yamuna	0.00	0.00	1.00	2.05	0.00	0.50	2.40	0.75	2.55	9.25
8	Almitra. H. Patel	0.00	0.00	3.55	0.00	0.00	0.00	0.00	0.00	0.00	3.55
9	DMRC	0.00	0.00	23.00	0.00	0.00	0.00	0.00	0.00	0.00	23.00
10	Generators	0.00	0.00	0.00	0.30	5.10	1.05	1.90	0.10	0.00	8.45
11	Tandoors	0.00	0.00	0.00	1.20	6.70	0.45	2.45	0.95	0.00	11.75
12	Illegal Borewells	0.00	0.00	0.00	1.50	10.34	65.35	19.95	10.95	32.42	140.51
13	Dyeing Units	0.00	0.00	0.00	0.00	30.50	3.00	0.00	0.00	0.00	33.50
14	Discharge of Waste Water	0.00	0.00	0.00	0.00	19.51	6.00	15.50	6.00	0.00	47.01
15	Non Confirming Areas	0.00	0.00	0.00	0.00	101.42	217.61	520.20	405.36	117.97	1362.56
16	Air Pollution (Miscellaneous)	0.00	0.00	0.00	0.00	549.70	164.68	397.41	622.22	119.06	1853.07
17	PNG	0.00	0.00	0.00	0.00	13.64	6.80	2.09	0.00	0.00	22.53
18	Vehicle Challan	0.00	0.00	0.00	0.00	47.25	1.00	1.25	0.00	0.00	49.50
19	Pollutes Yamuna River	0.00	0.00	0.00	0.00	0.00	0.10	0.00	0.00	0.00	0.10
20	Publication	0.00	0.00	0.00	0.00	0.00	5.29	0.00	0.00	0.00	5.29
21	NGT Penalty (Direct)	0.00	0.00	0.00	0.00	0.00	0.00	33.25	26.38	29.37	89.00
22	Interest on Saving Bank Account	0.00	0.00	0.00	0.00	0.00	0.00	165.60	321.19	622.69	1109.48
	<b>Total</b>	<b>358.75</b>	<b>1674.65</b>	<b>342.26</b>	<b>560.66</b>	<b>1984.97</b>	<b>917.26</b>	<b>1684.77</b>	<b>1914.74</b>	<b>1132.91</b>	<b>10570.97</b>
	<b>Less Exp. during the year</b>	<b>71.24</b>	<b>129.76</b>	<b>255.27</b>	<b>134.96</b>	<b>139.89</b>	<b>290.5</b>	<b>123.55</b>	<b>145.23</b>	<b>784.59</b>	<b>2074.99</b>
	<b>Net EDC Fund available as on date</b>	<b>287.51</b>	<b>1544.89</b>	<b>86.99</b>	<b>425.70</b>	<b>1845.08</b>	<b>626.76</b>	<b>1561.22</b>	<b>1769.51</b>	<b>462.68</b>	<b>8495.98</b>

**Status of Funds available in EDC account as on 31.03.2024**

	<b>8495.98</b>
F.D.R. Account	<b>8400.00</b>
Bank Balance as on 31.03.2024	<b>95.98</b>

S. No.	Expenditure incurred from Environment Damage Charge w.e.f. 2015-16 to 2023-24	Year-->										Total Expenditure as on 31.03.2024	
		2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24			
1	Installation & Running (Operational and Maintenance) CAAQMS	19.70	76.35	164.09	90.31	58.96	0.00	0.00	0.00	0.00	0.00	0.00	409.42
2	Research & Study Project	13.34	23.52	83.32	16.64	26.60	5.63	37.17	0.00	0.00	0.00	0.00	206.22
3	Procurement of instrument for water Lab/Air Lab (Rent & operational Expenses)	17.12	0.00	0.00	0.00	0.00	7.10	79.58	113.50	0.00	0.00	0.00	446.42
4	Installation of Recycle unit in Govt. School	14.74	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	14.74
5	Monitoring of Air Pollution at various locations of Delhi	6.34	29.89	7.86	28.01	17.99	15.59	6.80	9.79	0.00	0.00	0.00	129.68
6	Honorarium for Oversight Committee/Technical Consultants	0.00	0.00	0.00	0.00	36.35	10.78	0.00	0.00	0.00	0.00	0.00	65.89
7	Installation of Noise Monitoring Station at Delhi	0.00	0.00	0.00	0.00	0.00	251.40	0.00	0.00	0.00	0.00	0.00	251.40
8	Seminar and conference	0.00	0.00	0.00	0.00	0.00	0.00	0.00	21.95	0.00	0.00	0.00	68.85
9	IT Expenses (Purchase and Salary IT Resources)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.82
10	Advertising Charge/Printing Charges/Others	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	359.62
	<b>Total</b>	<b>71.24</b>	<b>129.76</b>	<b>255.27</b>	<b>134.96</b>	<b>139.89</b>	<b>290.50</b>	<b>123.55</b>	<b>145.23</b>	<b>784.59</b>	<b>2,075.00</b>		